

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 02 OF 2024 / EZ

Tapas Kumar Bal

...Applicant

VERSUS

State of Odisha & Others

...Respondents

**INDEX**

Sl. No.	Description of the documents	Page Nos.
1.	Reply Affidavit.	
2.	Photocopy of the letter No.274 dtd.12.02.2024 of the Regional Officer, Keonjhar. <b>(ANNEXURE – R11/4)</b>	
3.	Photocopy of the letter No.1907 dtd.11.03.2024 of the Superintendent Engineer, Baritarani Irrigation Division, Salapada. <b>(ANNEXURE – R11/5)</b>	
4.	Photocopy of the letter No.259 dtd.12.02.2024 of the Regional Officer, Keonjhar. <b>(ANNEXURE – R11/6)</b>	
5.	Photocopy of the letter No.1440 dtd.21.02.2024 of the Tahasildar, Ghasipura. <b>(ANNEXURE – R11/7)</b>	

6.	Photocopy of the letter No.276 dtd.12.02.2024 to the Inspector in Charge, Ghasipur P.S. <b>(ANNEXURE – R11/8)</b>	
7.	Photocopy of the inspection report carried out on 19.07.2023. <b>(ANNEXURE – R11/9)</b>	

SPCB Odisha, R.No.11

Through

Kolkata

Date:

**Sri Dipanjan Ghosh,**  
Advocates for the Respondent No.11  
(State Pollution Control Board, Odisha)  
e-mail: [dpnjnghsh0@gmail.com](mailto:dpnjnghsh0@gmail.com)  
Phone No.:9903080977

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
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Tapas Kumar Bal

...Applicant

VERSUS

State of Odisha & Others

...Respondents

05 AUG 2024

REPLY AFFIDAVIT ON BEHALF OF THE STATE  
POLLUTION CONTROL BOARD, ODISHA,  
RESPONDENT NO.11

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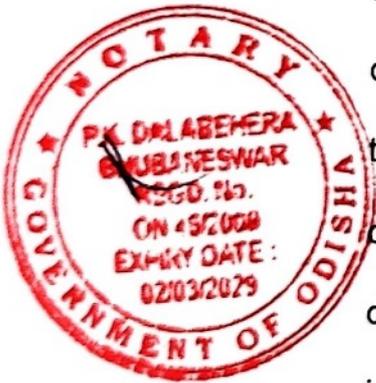
I, Dr. Kailasam Murugesan, IFS, son of late Paramasivam Kailasam aged around 56 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:



1. That I am the Member Secretary of the Respondent No.11 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.



2. That I have gone through the OA and understood the contents thereof.
3. That this OA has been filed alleging that Sri Sai Construction, R-14 is carrying on illegal operation of sand mining of Kusei sand bed, Deogaon over an area of 11.50 acres or 4.654 ha. in village Deogaon, Ghasipura Tahasil of Keonjhar district in violation of Sustainable Sand Mining Management Guidelines, 2016.
4. That the Hon'ble Tribunal while adjudicating the OA vide their order dtd.19.01.2024 has been pleased to constitute a committee at para-19 of the order and directed the committee to elicit the veracity of the allegations made in the OA. The R-11 Board has been directed to file report of the committee on affidavit. In compliance to the said direction dtd.19.01.2024, the R-11 Board has filed the interim report of the committee in the affidavit dtd.26.02.2024 vide Annexure-R-11/2 Colly. The same has also been taken note of by the Hon'ble Tribunal in their order dtd.11.03.2024. In furtherance to the affidavit dtd.26.2.2024 additional affidavit dtd.24.04.2024 has also



been filed by the Board producing the final report of the committee vide Annexure-R11/3, which has also been taken note of by the Hon'ble Tribunal in their order dtd.30.04.2024.

5. That it is further humbly submitted that in the order dtd.30.04.2024 at para-17, the Hon'ble Tribunal has been pleased to direct all the respondents to file para wise counter affidavits.

6. That the parawise reply to the allegations raised in the OA are given below:

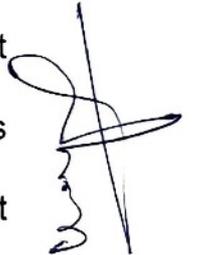
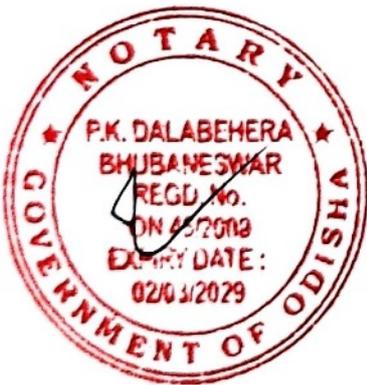
a. As regards the allegations raised in para-1 of the OA, it is humbly submitted that the committee constituted by the Hon'ble Tribunal in their order dtd.19.01.2024 has visited the site on 09.02.2024 and observed that part of the lease area was covered with wild grass and sand mining has been carried out both mechanically (by using excavators) and manually. It is also further observed that the transportation road i.e. approach road from the sand quarry to Deogaon main road is about 550



meters and is not passing through any village. However, the road was found to be of kuccha type and not maintained properly causing inconvenience to the people. Copy of the inspection report of the joint committee carried out on 9.02.2024 has already been annexed vide Annexure-R11/2 Colly in the affidavit dtd.26.02.2024 by the R-11 Board.

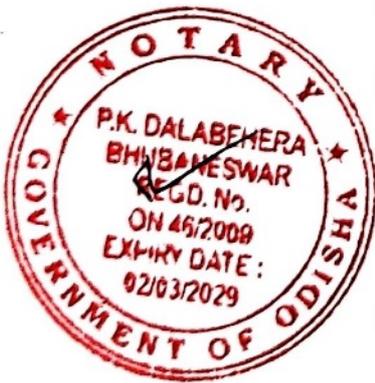
- b. As regards the allegation made in para-2 of the OA, it is humbly submitted that the joint verification report received from Dy. Director Mines, Keonjhar vide his letter No.536 dtd.05.04.2024 reveals that total 4869.162 cum of excess sand mining has been done which includes the mining carried out within and outside lease area. Copy of the letter No.536 dtd.05.04.2024 has already been filed by the Board in the affidavit dtd.24.04.2024 vide Annexure-R11/3.

- c. As regards the allegation raised in the OA at para-3 it is humbly submitted that the committee constituted by the Hon'ble Tribunal during their visit on 09.02.2024 has observed that the



transportation road i.e. approach road from the sand quarry to Deogaon main road is about 550 m and is not passing through any village. However, the road was found to be kuchha type and not maintained properly causing inconvenience to the people. Copy of the report of the committee for inspection carried out on 09.02.2024 in the form of interim report has already been produced before the Hon'ble Tribunal in the affidavit dtd.26.02.2024 vide Annexure-R11/2 Colly.

- d. As regards the allegation raised in para-4 of the OA, it is humbly submitted that as observed during site visit on 09.02.2024 by the committee constituted by the Hon'ble Tribunal part of the lease area was covered with wild grass and sand mining has been carried out both mechanically (by using excavators) and manually and during the visit it was observed that no mining activities was observed during the visit. Copy of the committee report for inspection carried out on 09.02.2024 in the form of interim report has already been filed

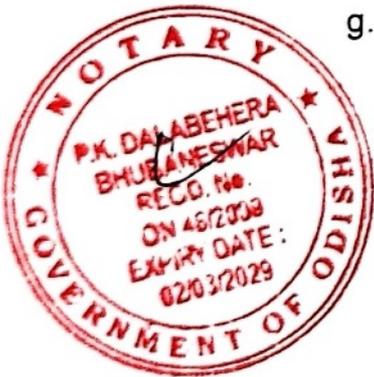
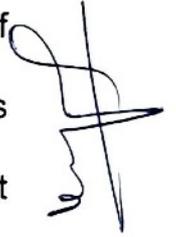


before the Hon'ble Tribunal in the affidavit dtd.26.02.2024 vide Annexure-R11/2 Colly.

e. As regards the allegation raised in para-5 of the OA, it is humbly submitted that the left bank of Kusei in the Keonjhar district and right bank is in the Jajpur district. The lease area exist in Keonjhar district and the assessment made in the committee report confined to Keonjhar district.

f. As regards the allegation raised in para-6 & 7 of the OA, it is humbly submitted that this aspect has already been dealt in para-6b of the present affidavit.

g. As regards the allegation raised in para-8 of the OA, it is humbly submitted that the Tahasildar, Ghasipura vide his letter No.1440 dtd.21.02.2024 informed to the Regional Officer Keonjhar of the R-11 that the lease agreement was made on 10.07.2023 and the R-11 Board has granted consent to operate on 25.07.2023 and the mining operation has commenced on 26.07.2023. Copy of the letter No.1440 dtd.21.02.2024 of the



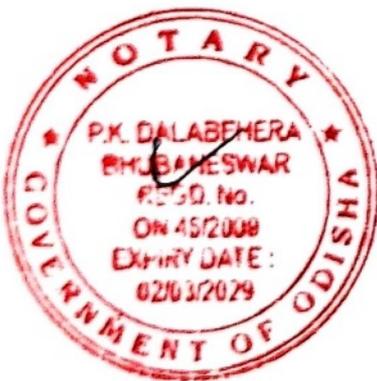
Tahasildar, Ghasipur has already been filed by the Board in the Addl. Affidavit dtd.24.02.2024 along with the final report of committee vide Annexure-R11/3.

h. As regards the allegation made in para-9 of the OA, it is humbly submitted that this aspect has already been dealt in para-6b of the present affidavit.

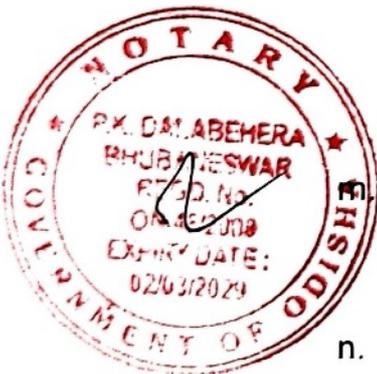
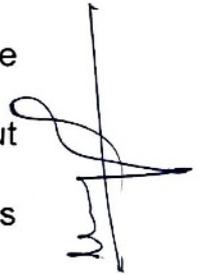
i. As regards the allegation made in para-10 & 11 of the OA, the R-11 Board has no comments to offer.

j. As regards the allegation made in para-12 of the OA, it is humbly submitted that the committee constituted by the Hon'ble Tribunal in their order dtd.19.01.2024 during their visit on 09.02.2024 found that the mining lease left side boundary (W) was demarcated by concrete pillar postings whereas pillar of its right side lease boundary (E) was found to be not visible due to submergence.

k. As regards the allegation raised in para-13 of the OA, it is humbly submitted that no Display Board was observed during inspection by the committee.



l. As regards the allegation made in para-14 of the OA, it is humbly submitted that the North-East (NE) lease boundary is in close proximity of the bridge but there is a stipulation in the environmental clearance order that mining shall not be undertaken in a mining lease located in 200-500 meters of bridge. Further, no mining activities were observed upto about 300 meters from the bridge during the visit by the committee on dtd.09.02.2024. The report of the committee for inspection carried out on 09.02.2024 in the form of interim report has already been produced by the R-11 Board in the affidavit dtd.26.02.2024 vide Annexure-R11/2 Colly.



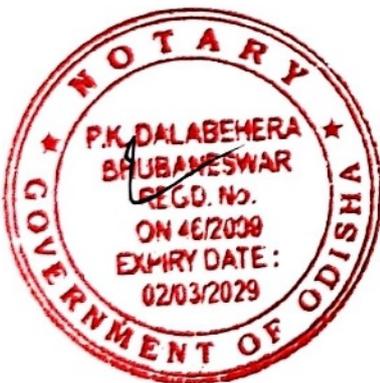
n. As regards the allegation made in para-15 & 16 of the OA, the R-11 Board has no comments to offer.

As regards the allegation made in para-17 of the OA, it is humbly submitted that this aspect has already been dealt in para-6c of the present affidavit.

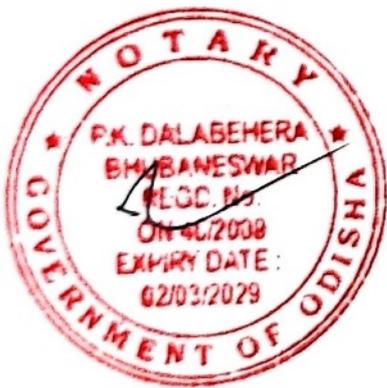
- o. As regards the allegation made in para-18 of the OA, the R-11 Board has no comments to offer.
- p. As regards the allegation made in para-19 of the OA, it is humbly submitted that the Regional Officer, Keonjhar of the R-11 Board vide his letter No.274 dtd.12.02.2024 has requested the Superintendent Engineer, Water Resource Department, Baitarani Irrigation Division, Salapada, Keonjhar to provide certain information on M/s. Kusei River Sand Bed. In response to the said letter, the Superintendent Engineer vide his letter No.1907 dtd.11.03.2024 intimated that there is no change in flow direction due to sand mining in and around the lease area. Copy of letter No.274 dtd.12.02.2024 of the Regional Officer, Keonjhar and letter No.1907 dtd.11.03.2024 of the Superintendent Engineer, Baritarani Irrigation Division, Salapada are annexed to this affidavit and marked as ANNEXURE – R11/4 and ANNEXURE – R11/5 respectively.



- q. As regards the allegations made in para-20 & 21 of the OA, the R-11 Board has no comments to offer.
- r. As regards the allegations made in para-22 of the OA, it is humbly submitted that as per the condition of environmental clearance, the lessee has to furnish the replenishment study by December, 2024.
- s. As regards the allegation raised in para-23 of the OA, it is humbly submitted that during the visit of the committee on 09.02.2024 no such obstruction of water course was observed and it was observed that slag has been used for construction of approach road within the lease area to make it accessible. Copy of the report of the joint committee in the form of interim report has already been filed before this Hon'ble Tribunal in the affidavit dtd.26.02.2024 vide Annexure – R11/2 Cooly.
- t. As regards the allegation made in para-24 of the OA, the R-11 Board has no comments to offer.



u. As regards the allegation made in para-25 of the OA, it is humbly submitted that the Regional Officer, Keonjhar of the R-11 Board vide his letter No.259 dtd.12.02.2024 has requested the Tahasildar, Ghasipura to provide certain information indicated in the said letter and in response to the same the Tahasildar, Ghasipura vide his letter No.1440 dtd.21.02.2024 informed the Regional Officer, Keonjhar of the R-11 Board that there was no seizure or penalty imposed for any excess or illegal mining in respect of M/s. Kusei River Sand Bed. Copy of letter No.259 dtd.12.02.2024 of the Regional Officer, Keonjhar and letter No.1440 dtd.21.02.2024 of the Tahasildar, Ghasipura are annexed to this affidavit and marked as ANNEXURE – R11/6 and ANNEXURE – R11/7 respectively.



Further the Regional Officer, Keonjhar of the R-11 Board has also requested the Inspector-in-Charge, Ghasipura Police Station vide his letter No.276 dtd.12.02.2024 to provide details of seizure

of imposition of penalties for illegal sand transportation in that area but no response has been received. A copy of the letter No.276 dtd.12.02.2024 is annexed to this affidavit and marked as ANNEXURE – R11/8.

- v. As regards the allegations made in para-26 & 27 of the OA, the R-11 Board has no comments to offer.
- w. As regards the allegation made in para-28 of the OA, it is humbly submitted that the site has been covered under District Survey Report (DSR).
- x. As regards the allegation made in para-29 of the OA, it is humbly submitted that environmental clearance has been granted in favour of the Tahasildar, Ghasipura vide EC Identification No.EC23B001OR180821 dtd.27.04.2023 and subsequently transferred in the name of the lessee vide letter No.SIA/OR/MIN/300880/2023 dtd.21.06.2023 based on District Survey Report.
- y. As regards the allegation made in para-30 of the OA, it is humbly submitted that the allegation that there is no monitoring of compliance of condition of



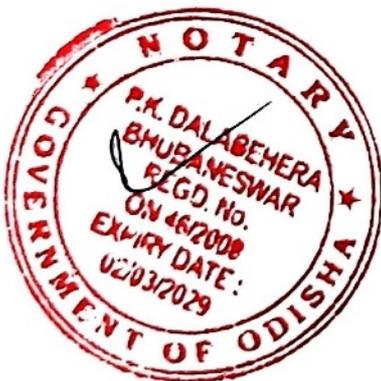
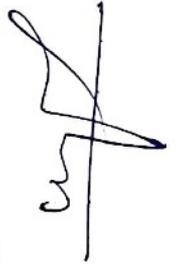
consent to operate by the Regional Office, Keonjhar of the R-11 Board is not correct and denied.

z. As regards the allegations made in para-31 & 32 of the OA, the R-11 Board has no comments to offer.

aa. As regards the allegation made in para-33 of the OA, it is humbly submitted that this aspect has already been dealt in para-6r of this present affidavit.

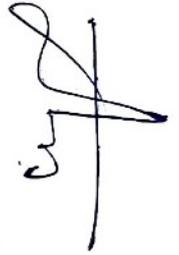
bb. As regards the allegation made in para-34 of the OA, the R-11 Board has no comments to offer.

cc. As regards the allegation made in para-35 of the OA, it is humbly submitted that during the visit of the committee on 09.02.2024, no sand mining was observed upto about 300 meters from the bridge. Copy of the report of the committee for inspection carried out on 09.02.2024 in the form of interim report has already been filed before the Hon'ble Tribunal in the affidavit dtd.26.02.2024 vide Annexure-R11/2 Colly.



dd. As regards the allegation made in para-36 of the OA, it is humbly submitted that appropriate procedure is followed by the R-11 Board for grant of consent to establish and consent to operate. In the instant case, inspection of the site was conducted by the officials of this Board on 19.07.2023 prior to consideration of consent to operate. Copy of inspection report carried out on 19.07.2023 is annexed to this affidavit and marked as ANNEXURE – R11/9.

ee. As regards the allegation made in para-37 of the OA, it is humbly submitted that this aspect has already been dealt in para-6y of the present affidavit.



ff. As regards the allegation made in para-38 & 39 of the OA, the R-11 Board has no comments to offer.

gg. As regards the allegation made in para-40 of the OA, it is humbly submitted that this aspect has already been dealt in para-6f of the present affidavit.

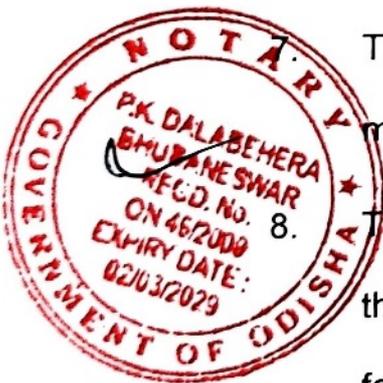
- hh. As regards the allegations made in the para-42, 42 & 43 of the OA, the R-11 Board has no comments to offer.
- ii. As regards the allegation made in para-44 of the OA, it is humbly submitted that no such reports as alleged in this para has been received by the R-11 Board. That apart, the allegation that there has been no monitoring whether conditions are being complied or not etc. so far as this R-11 is concerned is denied.
- jj. As regards the allegations made in para-45 to 50 of the OA, the R-11 Board has no comments to offer.



That in view of the aforesaid submission, the allegations made against the R-11 Board is not correct.

That the Respondent No.11 Board craves the leave of this Hon'ble Tribunal to file further affidavit if necessary for effective adjudication of this case.

9. That the annexures annexed to the present affidavit are true and correct copies of their originals.



10. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

**IDENTIFIED BY ME**

**ADVOCATE, BHUBANESWAR**

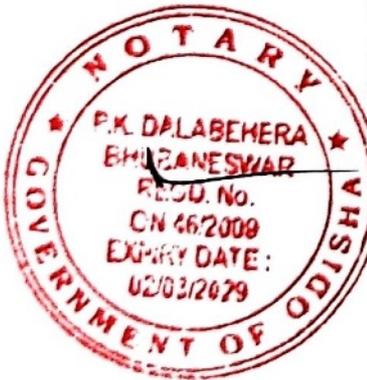


**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar

**VERIFICATION:**

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 5<sup>th</sup> day of August, 2024.



THE ABOVE NAMED DEPONENT BEING IDENTIFIED BY P.K. Dalabehera ADV. BBSR APPEARS BEFORE ME AND STATE AN OATH ON 05/8/24 AT ABOUT 05/8/24 AM/PM THAT THE CONTENTS OF THIS AFFIDAVIT ARE TRUE TO THE BEST OF HIS/ HER KNOWLEDGE



**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar

  
**P.K. DALABEHERA**  
Notary, Bhubaneswar  
Regd. No. ON-46/09

# ANNEXURE-R11/4

Tel: 06766-299935  
E-mail: [rospcb.keonjhar@ospcbboard.org](mailto:rospcb.keonjhar@ospcbboard.org)  
Website: [www.ospcbboard.org](http://www.ospcbboard.org)



**OFFICE OF THE REGIONAL OFFICER**  
**STATE POLLUTION CONTROL BOARD ODISHA**  
[DEPARTMENT OF FOREST, ENVIRONMENT & CC GOVERNMENT OF ODISHA]  
AT- BANIAPAT, POST- COLLEGE ROAD, DIST-KEONJHAR-758001

No. 274

Date. 12-02-2024

Er P Kar  
Regional Officer

To

The Superintending Engineer  
Water Resource Department, Baitarani Irrigation Division  
Salapada, Keonjhar

Sub: - Information on M/s Kusei River Sand Bed, Deogaon, Ghasipura, Keonjhar.

Ref: - Order dtd 19.01.2024 of Hon'ble NGT EZB, Kolkata in OA NO-02/2024/EZ- Tapas Kumar Bal vs State of Odisha & Others.

Sir,

In inviting a reference to above, it is to inform that the joint committee constituted by the Hon'ble NGT EZB, Kolkata visited the site on 09.02.2024 to enquiry about the allegation made by the complainant regarding illegal operation of sand mining and violation of Sustainable Sand Mining Management Guidelines, 2016.

You are therefore requested to clarify regarding change in flow direction of the river if any due to sand mining in and around the lease area and submit the above information within 07 days for timely submission of enquiry report to the Hon'ble NGT EZB, Kolkata. Copy of the order enclosed for kind reference.

Yours faithfully

Regional Officer

Memo No 275 Dt 12-02-2024

Copy forwarded to the Additional District Magistrate (Rev), Keonjhar for kind information and necessary action.

Regional Officer

# ANNEXURE-R11/5

OFFICE OF THE SUPERINTENDING ENGINEER,  
BAITARANI IRRIGATION DIVISION, SALAPADA, DIST-KEONJHAR.  
(email – [eebald2010@gmail.com](mailto:eebald2010@gmail.com))



No 1907 Dt- 11/03/24

To  
The Regional Officer  
State Pollution Control Board,  
Odisha, Keonjhar

Sub:- Information on M/S Kusei River Sand bed, Deogaon, Ghasipura, Keonjhar

Ref:- Your Good office Letter No-274 dt-12.02.2024.

Sir,

With reference to the subject cited above, It is to inform you that, there is no change in flow direction due to sand mining in and around the lease area..

This is for favour of your kind information and necessary action.

Yours Faithfully,

  
Superintending Engineer  
Baitarani irrigation Division,  
Salapada..

  
04.04.2024  
DSE  
211  
04/04/24

# ANNEXURE-R11/6

Tel: 06766-299935  
E-mail: [rospcb.keonjhar@ospcboard.org](mailto:rospcb.keonjhar@ospcboard.org)  
Website: [www.ospcboard.org](http://www.ospcboard.org)



## OFFICE OF THE REGIONAL OFFICER STATE POLLUTION CONTROL BOARD ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CC GOVERNMENT OF ODISHA]  
AT- BANIAPAT, POST- COLLEGE ROAD, DIST-KEONJHAR-758001

No. 259

Date. 12.02.2024

Er P Kar  
Regional Officer

To

The Tahasildar  
Ghasipura, Keonjhar

**Sub:** - Information on M/s Kusei River Sand Bed, Deogaon, Ghasipura, Keonjhar.

**Ref:** - Order dtd 19.01.2024 of Hon'ble NGT EZB, Kolkata in OA NO-02/2024/EZ- Tapas Kumar Bal vs State of Odisha & Others.

Sir,

In inviting a reference to above, it is to inform that the joint committee constituted by the Hon'ble NGT EZB, Kolkata visited the site on 09.02.2024 to enquiry about the complaint filed before the Hon'ble NGT.

Following information are required in order to submit a factual report before the Hon'ble Tribunal.

1. Date of commencement mining operation.
2. Month wise (from July-2023 to till handed over to mining department) permission given by the Tahasildar, Ghasipura for extraction of sand.
3. Status of approach road from quarry to main road and details of transportation route.
4. Details of seizer / imposition of penalty for excces and illegal mining if any.

You are therefore requested to submit the above information within 7days for timely submission of enquiry report to the Hon'ble NGT EZB, Koilkata.

Yours faithfully

Regional Officer

Memo No 260 Dt 12.02.2024

Copy forwarded to the Additional District Magistrate (Rev), Keonjhar for kind information and necessary action.

Regional Officer

ANNEXURE-R11/7

OFFICE OF THE TAHASILDAR, GHASIPURA.

Letter No. 1440 /Touzi/Dt. 21-2-24



To

The Regional Officer, State Pollution Control Board, Keonjhar

Sub: - Information on M/S Kusei River Sana Bed, Deogaon, Ghasipura, Keonjhar.

Ref:- Your letter No.259/Dt. 12.2.24.

Sir,

With reference to the letter on the subject cited above, I am to submit on the following points as sought for:-

1. The lease agreement was made on dt.10.7.23.and consent to operate order from the Regional Officer, Pollution control Board, Keonjhar on dt.25.7.23.Then date of commencement mining operation on dt.26.7.23.

2.On verification of Xerox copy of mining plan the year wise production of sand is 7000 cum.

3.As per Revenue and Disaster Management Department letter No.883/R & D.M. Kusei River Sand Bed, Deogaon has already been handed over to the Mines Deptt. vide this office letter No.5057/Touzi dt.20.11.23.for control and management. The lessee has not produced Quarterly report return in this office w.e.f. July, 23.

4.As per report of R.I.Keshadurapal there is no seizer of penalty for excess and illegal mining by the undersigned of the said sand source.

This is for information and necessary action.

Yours faithfully,

Tahasildar, Ghasipura

Memo No /Touzi/Dt

Copy Submitted to the Sub-Collector, Anandapur / Additional Dist.

Magistrate, Keonjhar for favour of kind information and necessary action.

S & L  
Tahasildar, Ghasipura.

21.02.2024  
KUT  
RBF  
21/02/24

# ANNEXURE-R11/8

Tel: 06766-299935  
E-mail: [rospcb.keonjhar@ospboard.org](mailto:rospcb.keonjhar@ospboard.org)  
Website: [www.ospboard.org](http://www.ospboard.org)



**OFFICE OF THE REGIONAL OFFICER**  
**STATE POLLUTION CONTROL BOARD ODISHA**  
[DEPARTMENT OF FOREST, ENVIRONMENT & CC GOVERNMENT OF ODISHA]  
AT- BANIAPAT, POST- COLLEGE ROAD, DIST-KEONJHAR-758001

No. 276

Date. 12.02.2024

Er P Kar  
Regional Officer

To

The Inspector In-Charge  
Ghasipura, Keonjhar

Sub: - Information on M/s Kusei River Sand Bed, Deogaon, Ghasipura, Keonjhar.

Ref: - Order dtd 19.01.2024 of Hon'ble NGT EZB, Kolkata In OA NO-02/2024/EZ- Tapas Kumar Bal vs State of Odisha & Others.

Sir,

In inviting a reference to above, it is to inform that the joint committee constituted by the Hon'ble NGT EZB, Kolkata visited the site on 09.02.2024 to enquire about the allegation made by the complainant regarding illegal operation of sand mining and violation of Sustainable Sand Mining Management Guidelines, 2016.

You are therefore requested to submit the details of seizure and imposition of penalties for illegal sand transportation in that area if any within 07 days for timely submission of enquiry report to the Hon'ble NGT EZB, Kolkata. Copy of the order enclosed for kind reference.

Yours faithfully,

Regional Officer

Memo No 277 Dt 12.02.2024

Copy forwarded to the Additional District Magistrate (Rev), Keonjhar for kind information and necessary action.

Regional Officer

# ANNEXURE-R11/9

## INSPECTION REPORT OF KUSEI SAND BED AT-DEOGAON, GHASIPURA, DIST- KEONJHAR

Name of the Sand Quarry : Kusei Sand Bed  
Date of Inspection : 19.07.2023  
Inspecting Officer : Ms Ippsi Giri, AES

The sand quarry was inspected w.r.t CTO and to verify the pollution control measures adopted by the unit. Sri Niranjan Sahoo, Manager of the sand quarry was present during the visit.

### CONSENT STATUS OF THE SAND QUARRY

- CTO was granted to the previous lessee vide this office letter No 570/IND-I/CON/305, dtd 31.03.2022 for mining of sand of quantity 31,543 Cum during the lease period from 21.04.2017 to 20.04.2022 at Plot No 1297 of Khata No 352 over an area of 14.50 Acres (5.868Ha).
- The Lessee of the Sand quarry over 11.50 Ac (4.654 Ha) has applied online for CTO for the period 01.04.2023 to 31.03.2028 with adequate CTO fees of Rs. 22500.00.

### CLEARANCES

- The lease deed has been granted in favour of the lessee Sri Gorle Ramesh and was executed on 10.07.2023 is valid for five year.
- Environmental Clearance has been granted in favour of the Tahasildar,Keonjhar vide SEIAA EC identification no EC23B001OR180821, dtd 27.04.2023 which is valid for 2 years for maximum extraction of material shall not exceed 7000 Cum in 1<sup>st</sup> Year & 1750 cum in 2<sup>nd</sup> year & maximum permissible depth of mining is up to 1.2 meters.
- Mining plan has been prepared in favour of the lessee and was approved by the Geologist,O/o the Joint Director of Geology, Keonjhar dtd 23.02.2022 and is valid for five years for total excavation of 35000 Cum @ 7000 Cum/Annum of sand during the lease period.
- Transfer of Environmental Clearance of Kusei Sand Bed over an area of Ac 11.50 (4.654Ha) in village Deogaon under Ghasipura Tahasil,Keonjhar District,Odisha from the name of Tahasildar,Ghasipura to Sri Gorle Ramesh has been granted vide File No SIA/OR/300884/2023 dtd 21.06.2023.

### SALIENT FEATURES OF THE SAND QUARRY

Type & Category	Sand Bed, Category B2
Area	Ac 11.50 (4.654Ha)
Plot No & Khata No	Plot No 1297 of Khata No 352
Kisam	Nadi
Tahasil	Ghasipura
Village	Deogaon
Latitude	21°09'28.4"N to 21°09'42.2"N
Longitude	86°02'39.8"E to 86°02'55.10"E

### **About Sand Quarry:**

1. The sand quarry was not in operation on the day of visit.
2. Deogaon Hospital & Raghapur Govt Primary School is present at a distance of about 520mt in the SW direction & 700m in SE direction from the mining lease area respectively.
3. Deogaon-Kusei River Bridge is present at a distance of approximately 500m in the downstream direction from the mining lease area.
4. As reported, the deposited river sand will be raised by manual mining method. River sand will be deposited by natural process of sedimentation during the monsoon and which will be excavated manually. The extracted sand will be loaded manually and transferred from the river bed to the user through hyvas/trucks/tractors
5. The fugitive dust generated during loading and transportation of hyva/trucks/tractors on haul road of the sand quarry will be minimized by sprinkling of water through flexible pipes.
6. No waste/reject dump will be generated from sand mining.
7. The unit has yet to carry out plantations in the peripheral areas of the sand quarry.

### **Conclusion & Recommendation:**

The lessee has deposited adequate consent to operate fees of Rs. 22500.00 for the period 5 years i.e. from 01.04.2023 to 31.03.2028.

In view of above, CTO may be considered up to 31.12.2024 as per the validity of lease deed, Approved Mining Plan, Environmental clearance(EC) for Mining of sand of quantity 7000 Cum in 1<sup>st</sup> year & 1750 cum in 2<sup>nd</sup> year with special conditions under Water & Air (PCP) Acts.

*Ippsi Giri*  
26.07.2023

Ms Ippsi Giri  
Asst Env Scientist